

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)
: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 01.07.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/27/7/AMR/2020	Under Liquidation	7 of IBC	State Bank of India Vs Prathyusha Resources & Infra pvt Ltd
	IA(IBC)/211/2024	U/Reg.44(2) of IBBI (Liquidation Process) Reg's, 2016	K.Sivalingam , Liquidator for M/s Prathyusha Resources & Infra Private Limited

ORDER

IA(IBC)/211/2024:

Present: Mr.M.Sridhar, Ld. Counsel for the Applicant.

This application has been filed by the Liquidator seeking to grant extension of further six months period from 30.06.2024 to 31.12.2024 for continuation of Liquidation process of the CD. Heard. Keeping in view of the facts mentioned in the application and submissions of the Ld. Counsel, the IA(IBC)/211/2024 is allowed and extended the liquidation period from 30.06.2024 to 31.12.2024. Accordingly, IA (IBC)/211/2024 is allowed and disposed of



**SANJAY PURI
MEMBER (TECHNICAL)**



**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**